GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 3107 TO BE ANSWERED ON 06.12.2019

Development Project Proposals

3107. SHRI DEEPAK BAIJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of development project proposals received by the Ministry from State Government of Chhattisgarh during the last three years along with the action taken thereon:
- (b) whether the Government has sanctioned proposals received from the State Government and if so, the details thereof and if not, the reasons therefor;
- (c) whether delay in sanctioning of project proposals affects the development works and escalates the overall cost of the projects and if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) & (b)As per the available information on PARIVESH portal, Ministry has received 3 proposals from State Government of Chhattisgarh during the last three years, out of which one proposal was rejected for not being comprehensive, one proposal stands withdrawn by the State Government and one is under consideration in the Ministry.
- (c) & (d) The environment clearance to the projects is accorded after due diligence and taking into account the rules and procedures laid down underEnvironment Impact Assessment Notification, 2006 and its amendment from time to time. The Government has taken several steps for expeditious disposal of proposals seeking environmental clearances, which, *inter alia*, include launching of Single-Window Integrated Environmental Management System named PARIVESH (Pro-Active and Responsive facilitation by Interactive, Virtuous and Environmental Single-window Hub) for complete online, expeditious and transparent system for environment, forest, wildlife and CRZ clearances in the country; adoption of standard Terms of Reference; Flexibility in collection of baseline data; formulation of standard environmental clearance conditions; delegation of more number of projects or activities to state level authorities; alert through SMS to the project proponents, etc.
